

raised in the present case
has been settled and that the
Govt. is intending to issue a general
circular extending benefit of
principles laid down in the
Supreme Court judgment to
all similarly situated employees.
Therefore he seeks long time as the
case may become infructuous
if the circular is issued.

Learned Counsel for the
applicant states that whether
the issue is settled or not
can be decided only after the
~~judgment~~ issue of the
circular.

For this purpose S.O.
to G.1.97.

M.R. Kolbhatkar

(M.R. Kolbhatkar)

M(A)

7
Date: 6.1.97 [3]

Heard Mr. B. Rangaswathan for the
applicant and Mr. R. K. Shetty for the respondents.

Apropos to the order dtd. 23.9.96
Mr. R. K. Shetty seeks four weeks time as the
matter is still under the consideration
of the Govt. Time granted but by the next
date respondents may comply with the
'Supreme Court judgment in the case of
U.O. I vs. Mohd. Haroon Rashid. Counsel for
the Respondents is also directed to file

Counsel

VII/0

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Copy of the S.C. Judgment on
the next date and supply a
copy to the counsel for the
applicant.

S.O. to 27.2.97

MR Kolhatkar

(M. R. KOLHATKAR)

M.A.

Order/Judgment despatched
to Applicant/Respondent(s)
on 26/1/97

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211

Dated: 27.2.97 (3)

Heard Shri B. Ranganathan, Counsel
for the applicant. Shri R. K. Shetty, Counsel
for the respondents.

Shri Shetty submits that the
respondents' administration is seeking time
to settle the issue departmentally and there
is all likelihood that the issue will be
decided shortly.

Shri Shetty has given copy of the
Supreme Court Judgment in the case of
Union of India Vs. Mohd Maroon Rashid
to the Counsel for the applicant.

However Shri Shetty seeks further
time as he has instructions from the
department that the matter is under
consideration with the Finance Ministry.
Two months time granted for complying
with the order of the Supreme Court.

List the case for final hearing

on 30.4.97.

add. 29/2/97
Order/Judgment despatched
to Applicant/Respondent(s)
on 3/3/97

3/3/97 V.A.O.

(P. P. Srinivasa)
M.A.

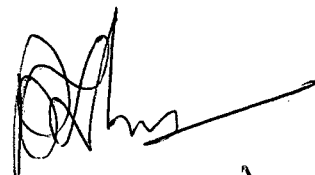
Dated: 30.4.97

Mr. B. Ranganathan for
the applicant, Mrs. P. R. Shetty
for Mr. R. R. Shetty for the
respondents.

Ld. Counsel for the
applicant submits that payments
have been received and therefore
nothing survives in the OA. He
wants to withdraw the OA.
OA is therefore dismissed as
having become infructuous.

Viz
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m.j.


(P. P. Srivastava)
M(A)

Order/Judgement despatched
to Applicant/Respondent(s)
on 30/5/97

Yes
4/6